

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No. 299/97

Date of Order : 18.9.98

BETWEEN :

B. Lakshminarayana

.. Applicant.

AND

1. The Union of India,
Rep. by the Director General,
Telecommunications,
New Delhi.

2. The General Manager,
Telecommunications,
Visakhapatnam Area,
Visakhapatnam.

3. The Telecom Dist. Engineer,
Srikakulam.

.. Respondents.

Counsel for the Applicant

.. Mr. J. V. Lakshmana Rao

Counsel for the Respondents

.. Mr. K. Bhaskara Rao

CORAM :

HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B. S. JAI PARAMESHWAR : MEMBER (JUDL.)

O R D E R

X As per Hon'ble Shri R. Rangarajan, Member (Admn.) X

None on either side.

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2. The applicant in this OA submits that he was originally appointed as Class-IV w.e.f. 8.10.74 against SC reserved vacancy at D.T.O. Vijayanagaram. He was later promoted as Telegraph. Assistant w.e.f. 9.5.81. He was again promoted as Telegraphist at D.T.O., Srikakulam w.e.f. 27.9.83 and completed the period of probation as Telegraphist. He was given OTB Promotion w.e.f. 9.5.91 by R-2 by his letter No.TAV/ST/1-4/SK/95-96/3, dated 20.12.95 (A-1). The applicant further submits that he was further promoted to the restructured cadre of Senior TOA (TL) by letter No.E.3-20C/96-97/27, dated 14.8.96 in the scale of pay of Rs.1320-2040 w.e.f. 28.4.96. This order of R-3 is at Annexure-2.

3. The applicant further submits that inspite of the fact that he was promoted ^{under the} ~~under~~ OTBP scheme w.e.f. 9.5.91 and Senior TOA (TL) w.e.f. 28.4.96 his pay fixation has not been done retrospectively from 1991 and Senior TOA from April 1996.

4. The applicant submits that he had submitted a representation on 7.6.96 for fixation of pay followed by reminders dated 27.11.96 (A-4 & 5). The applicant also submits that he was given a oral hearing of his representation regarding non-settlement of monetary claims and wherein it was stated that a clarification was awaited in the case of OTBP and that of his fixation of pay as Senior TOA (TL) is being done by R-3. A copy of the minutes dated 22.10.96 is enclosed as Annexure-3 to the OA. Inspite of that no action has been taken complaints the applicant.

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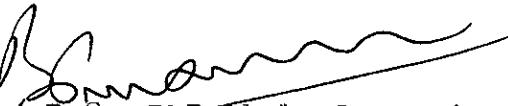
5. This OA is filed praying for a direction to the respondents to settle the arrears of the monetary claims on fixation of pay under OTBP promotion from 19.5.91 and Senior TOA (TL) from 28.4.96 as per the letters dated 20.12.95 and 14.8.95 by stipulating time limit.

6. This OA was filed on 10.3.97. Though morethan one and half years are over no reply has been filed. Hence we feel the respondents are only delaying the issue for no reasons.

7. Hence the following direction is given :-

The representation of the applicant dated 7.6.96 and the reminder dated 27.11.96 should be disposed of in accordance with the law within a period of 3 months from the date of receipt of a copy of this order.

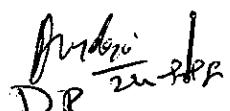
8. The OA is ordered accordingly. No costs.


(B.S. JAI PARAMESHWAR)
Member (Judl.)
18/9/98


(R. RANGARAJAN)
Member (Admn.)

Dated : 18th September, 1998

(Dictated in Open Court)


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1. The Director General, Telecommunications, New Delhi.
2. The General Manager, Telecommunications, Visakhapatnam Area, Visakhapatnam.
3. The Telecom Dist. Engineer, Srikakulam.
4. One copy to Mr. J. V. Lakshmana Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. K. Bhaskara Rao, Addl. CGSC, CAT, Hyderabad.
6. One copy to D.R(A), CAT, Hyderabad.
7. One duplicate copy.

YLR

22/10/98
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II COURT

TYPED BY
COMPARED BY

CHECKED BY
APPR VED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN : M(A)

AND

THE HON'BLE SHRI S.S. JAI PARAMESHWAR:
M(B)

DATED : 18/8/98

ORDER/JUDGMENT

M.A/R.A/C.P.N.C.

in
C.A. NO. 288/97

~~ADMITTED AND INTERIM DIRECTIONS
ISSUED~~

~~ALLOWED~~

~~DISPOSED OF WITH DIRECTIONS~~

~~DISMISSED~~

~~DISMISSED AS WITHDRAWN~~

~~ORDERED/REJECTED~~

~~NO ORDER AS TO COSTS~~

YLR

